

marine fisheries being essentially capture fisheries, all the basic research has to be carried out necessarily in the areas of occurrence of the fisheries. The research worker has to be where the fish and fisheries are distributed. The Marine Fisheries Research Institute should necessarily be located nearest to important centres of fishing with facilities for reception of sea-going research and exploratory vessels as a *sine-quo-non*. Taking these aspects into consideration, the Estimates Committee in their thirty sixth report recommended the shifting of the headquarters either to Cochin, Madras or Tuticorin. The Committee also felt that since this Institute held a pivotal position for research in marine fisheries, it should be located at a central place and had it been located centrally. It would have made greater impact on research and its output in physical terms would have been greater. On the recommendation of the Estimates Committee, the I. C. A. R. constituted an Expert Committee to examine the question in all its aspects. The Committee by a majority recommended the shifting of the headquarters of the Institute from Mandapam Camp to Cochin in order to facilitate the proper development of the Institute. This recommendation was accepted and implemented by the Council. However, only the Director and minimum administrative staff have been transferred from Mandapam to Cochin. Steps are also taken to ensure that the research work at Mandapam or on the eastern coast as such will not be neglected in any way. In fact, the programme of research has been considerably strengthened during the last one year.

आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर द्वारा बिया गया ज्ञापन

7934. श्री ओंकारलाल बोरबा : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर ने अजमेर रेलवे स्टेशन पर पार्सल कार्यालय और बुकिंग कार्यालय में कर्मचारियों की अपर्याप्त संख्या के बारे में भ्रम आयुक्त, अजमेर को कोई ज्ञापन दिया था ;

(ख) क्या भ्रम आयुक्त, अजमेर ने दोनों

कार्यालयों में एक सप्ताह तक वहाँ के कार्य का अध्ययन किया था और उसके बारे में अपनी रिपोर्ट दी थी ;

(ग) यदि हाँ, तो उक्त एसोसियेशन द्वारा दिये गये ज्ञापन तथा भ्रम आयुक्त की रिपोर्ट का ब्यौरा क्या है और उन पर क्या कार्यवाही की गई है ;

(घ) भ्रम विभाग (केन्द्रीय), अजमेर के कार्यालय में रेलवे कर्मचारियों के विचाराधीन विवादों की संख्या किन्ती है और ये विवाद किन तिथियों को भ्रम विभाग को सौंपे गये थे ; और

(ङ) क्या उपरोक्त भाग (ख) में उल्लिखित विवाद हल हो गया है ; यदि हाँ, तो कब, और यदि नहीं, तो उसके क्या कारण हैं ?

भ्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) से (ङ). सूचना एकत्र की जा रही है और प्राप्त होने पर सदन की मेज पर रख दी जायगी ।

Arrears of E. P. F. in Bihar Factories and Establishments

7935. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total arrears of Employees Provident Fund contributions in Bihar region as on the 31st March, 1971, establishment/factory-wise ; and

(b) whether Central Government have approached the State Government of Bihar for expeditious realization of the arrear amount and if so, when ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the

Central Government. The Provident Fund reported as under :—

(a) As on the 31st March, 1971 a sum of about Rs. 47.15 lakhs was due from the employers of defaulting unexempted establishments of Bihar Region on account of the employers' and employec's share of provident fund contributions as well as arrears of accumulations on cancellation of exemption. The amount in default in respect of each defaulting establishment is not readily available. However, a statement showing the provident fund amount in default in respect of major defaulting unexempted establishments of Bihar Region whose dues were more than Rs. one lakh as on 31-3-1971 is laid on the Table of the House. [Placed in Library. See No. LT-914/71]

(b) The question of expeditious disposal of prosecution cases against defaulting establishments has been taken up by the Central Provident Fund Commissioner with the Bihar Government towards the end of June, 1971.

Cases under E. P. F. in Bihar

7936. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that large number of criminal cases under the Employees Provident Funds Act in Bihar region had been filed against Mica Mines owners in one lump and at one time with the result that several cases are against the same accused ;

(b) if so, the name of the accused, the period of default and the date of filing of the cases ;

(c) whether the cases were not filed immediately after the default in payment of Provident Fund contributions but the Regional Commissioner filed cases after a lapse of 8 years ; and

(d) if so, the reasons therefor and the action taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. RHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund

Act, 1952 and is not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :—

(a) Yes. As the default in respect of each month constitutes an offence, a large number of cases may have been filed against the employer of the same un-exempted establishment.

(b) A statement showing the names of the accused, the period of default and the date of filing the cases in respect of Mica Mines in Bihar Region is laid on the Table of the House. [Placed in Library. See No. L.T.—915/71].

(c) and (d). Initially persuasive method were adopted and when they were exhausted prosecution cases were filed after obtaining sanction from the State Government.

Merger of E. P. F., C. M. P. F. and E. S. I. Schemes

7937. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the merger of Employees' Provident Funds Organisation, Coal Mines Provident Funds and Employees' State Insurance Scheme is in the offing ;

(b) whether any Committee has been appointed to work out the details for comprehensive amendments in the existing Acts ; if so, its terms of reference and whether any report interim or otherwise has been submitted by it ; and

(c) the preventive steps being taken to maintain the inter-seniority of the staff and officers of the three organisations after such merger ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). In order to come to a decision on the recommendation of the National Commission on Labour to evolve an Integrated Scheme of Social Security, a Working Group was set up in December, 1969, which suggested integration of all Social Security Schemes as an ultimate objective. A Special Officer has been appointed to examine the legal, administrative and organisational matters connected with the integration of Social Security Schemes